Petition No. 33/MP/2014

Subject : Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Date of hearing : 9.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
         Shri A.K. Singhal, Member
         Shri A.S. Bakshi, Member

Petitioner : Tata Power Delhi Distribution Limited

Respondent : NTPC and others.

Parties present : Shri Alok Shankar, Advocate, TPDDL
                 Ms. Anushree Bardhan, Advocate, NTPC/DVC
                 Ms. Swagatika Sahoo, Advocate, NTPC/DVC
                 Shri A.K. Sil, NTPC/DVC

Record of Proceedings

Learned proxy counsel for the respondents submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the petitioner had no objection to the request.

2. The Commission directed to list the matter for hearing on 16.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)